

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.304/2003.

Monday this the 26th day of May 2003.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

Sunitha S,
D/o Sri. C.Rengaswamy,
Postal Assistant, Tirur HPO-676 101,
Tirur Division, Tirur. Applicant

(By Advocate Shri O.V.Radhakrishnan)

vs.

1. Superintendent of Post Offices,
Tirur Division, Tirur.
2. Senior Superintendent of Post Offices,
Trivandrum North Division, Trivandrum.
3. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
4. Union of India, represented by its Secretary,
Ministry of Communications,
New Delhi. Respondents

(By Advocate Shri S.K.Balachandran, ACGSC)

The application having been heard on 26th May 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.KV SACHIDANANDAN, JUDICIAL MEMBER

When the case came up before the Bench, the learned counsel for the applicant submitted that he has filed M.A.386/03 for permission to withdraw the O.A., since the relief sought for in the O.A. has already been granted by granting mutual transfer to the applicant which is the dispute in the O.A.

2 Shri S.K.Balachandran, Learned ACGSC submitted that he has also received instructions from the respondents that the averments in the M.A. is correct. Therefore there is no objection for permitting the applicant to withdraw his case. In the circumstances, the applicnat is permitted to withdraw the O.A. which has become infructuous.

3. Accordingly, the O.A. is dismissed as withdrawn. No costs.

Dated the 26th May, 2003.



K.V.SACHIDANANDAN

JUDICIAL MEMBER

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